

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 123(ND)/2011  
CA NO.

CORAM:

SH. R.VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017





NAME OF THE COMPANY

M/s M.MT.C. Ltd & Ors  
Vs

Indian Commodity Exchange Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE

- |    |   |                    |            |  |                      |   |
|----|---|--------------------|------------|--|----------------------|---|
| 1. | Mr. Chetan Sharma, Sr. Adv.<br>Mr. Abhishek Singh, Adv.<br>Mr. Prithvi Singh, Adv.<br>Ms. Saloni Sharma, Adv. | } Respondent No. 2 | Petitioner |  |                      |   |
| 2. | Mr. Navej Kishan Kaul ASG.<br>Ajay SAROYA & Shivan Mishra Adv   |                    |            |  |                      |  |
| 3. | Mr. Tanuj Agarwal, Adv.   |                    |            |  | } → Respondent No. 1 |  |
| 4. | Mr. Devender Kumar<br>Mr. R.P. Vats   |                    |            |  | } R-3                |  |

Contd -

## ORDER

Learned Counsel for the parties are present. Learned Counsel for the applicant/petitioner represent that pleadings in the matter are complete and that rejoinder, if any, as required to be filed within 2 weeks vide last order has been filed and that a copy of the same has also been furnished to the Learned Counsel for the respondent who acknowledges the receipt of the same. Since this matter pertains to the Hon'ble Principal Bench the same be placed before the Hon'ble Principal Bench on 15.05.2017.

-Sd-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
20.04.2017

AP